

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:4070
ANSWERED ON:20.04.2010
MANUFACTURING OF SPURIOUS PESTICIDES
Bhujbal Shri Sameer

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government has any provision to take stringent action against manufacturers of spurious pesticides;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the action taken so far by the Government against the manufacturers of spurious pesticides including the types of pesticides seized and their value during each of the last three years, State-wise?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (c): Yes, Madam. The existing legislation on regulation of pesticides in India, the Insecticides Act, 1968 (the Act) defines 'misbranded' pesticides, which includes offences related to manufacture of spurious pesticides. The Act provides for suspension/cancellation of manufacturing, sale, distribution or stocking license, as the case may be and for launching of prosecution in the court of law. Whoever imports, manufactures, sells, stocks or exhibits for sale or distributes a misbranded pesticide is punishable under Section 29(1) of the Act which prescribes imprisonment for a term upto two years or a minimum fine of Rs.10,000/- extendable upto Rs.50,000 or both for the first offence; and imprisonment for a term upto three years or a minimum fine of Rs.15,000/- extendable to Rs.75,000/- or both for the second and subsequent offence.

(d): A statement showing the action taken against offenders is annexed. Since implementation mainly rests with State Government, being a licensing authority, action is taken by them. Information regarding pesticides seized and their value is not maintained by Central Government.